

THE PROPERTY IN LAND ACT, 1837

ACT No. IV. OF 1837

(Rep., by A.O 1950)

[17th April, 1837.]

*Passed by the Right Hon'ble the Governor General of India in Council, on the 17th April 1837.*

I. It is hereby enacted, that, after the 1st day of May next, it shall be lawful for any subject of His Majesty, to acquire and hold in perpetuity, or for any term of years, property in land, or in any emoluments issuing out of land, in any part of the Territories of the East India Company.

II. And it is hereby enacted that, all rules which prescribe the manner in which such property as is aforesaid may now be acquired and held by Natives of the said Territories, shall extend to all persons who shall, under the authority of this Act, acquire or hold such property.

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